GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ RAJYA SABHA UNSTARRED QUESTION NO. 588 ANSWERED ON-23.07.2021

QUALIFICATIONS FOR CANDIDATES OF PANCHAYATS

588. SHRI ANIL DESAI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether there is any basic requirement for candidature of Sarpanch and members of a Panchayat;

(b) whether having more than two children is a disqualification for contesting elections;

(c) whether this policy has been implemented all over the country; and

(d) the financial and other benefits available to Sarpanch and other Panchayat members?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI KAPIL MORESHWAR PATIL)

(a) 'Panchayat', being 'Local Government', is a State subject and part of Seventh Schedule of the Constitution of India. Further, Article 243C (1) of the Constitution of India provides that legislature of a State may, by law, make provisions with respect to the composition of Panchayats. Accordingly, basic requirements for candidature of Sarpanch and members of a Panchayat are governed by the respective Panchayati Raj Acts and rules subject to the provisions of the Constitution.

(b) & (c) The disqualification for being chosen as, and for being, a member of a Panchayat is governed by Article 243F of the Constitution, which inter-alia provides for disqualification under any law made by the legislature of the State. Accordingly, the conditions for disqualification including that of having more than two children may vary from State to State

(d) 'Panchayat', being 'Local Government', is a State subject and part of Seventh Schedule of the Constitution of India. All Panchayat related matters, including financial and other benefits available to Sarpanch and other Panchayat members are governed by the respective Panchayati Raj Acts and rules.
